

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.112

IB- 425/(ND)/2020

IN THE MATTER OF:

BD Polymers

Vs.

Indiaglobal Tradelinks (P) Ltd

...OPERATIONAL CREDITOR

... CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prithvi Raj Sikka Advocate for OC

For the Respondent :

ORDER

Counsel for the Petitioner is present and submitted that the Corporate Debtor is already subjected to CIRP process in Case No.CP-34/2020 and accordingly, his client has already filed the claim before the IRP in the said matter and the same is also admitted by the said IRP. In view of this, the present petition IB-425/ND/2020 is treated as **closed/disposed of**.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Surjit